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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7456/2023

(88) RAGHU RAMA KRISHNA RAJUPetitioner

Through: Mr. Ambuj Sachan, Advocate for

applicant.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Himanshu Pathak, SPC and Mr.

Amit Singh, Advocates for R-1 and

R-2.

Mr. Tarveen Singh Nanda, Govt.

Pleader for R-2.

Mr. Rajiv Kapur, SC for SBI along with Mr. Akshit Kapur (AOR) and Ms. Riya Sood, Advocates for R-3

(SBI).

Mr. Anupam S. Sharma, SPP for CBI.

+ W.P.(C) 7484/2023

(89) RAGHU RAMA KRISHNA RAJUPetitioner

Through: Mr. Ambuj Sachan, Advocate for

applicant.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Himanshu Pathak, SPC and Mr.

Amit Singh, Advocates for R-1 and

R-2.

Mr. Tarveen Singh Nanda, Govt.

Pleader for R-1 and R-2.

Mr. Anupam S. Sharma, SPP for CBI. Mr. Yashu Rustagi, Adv. for R-

3/Indian Bank.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER 03.04.2025

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CM APPL.18863/2025 (filed on behalf of the petitioner to place on record additional facts) in W.P.(C) 7456/2023

CM APPL.18695/2025 (filed on behalf of petitioner to place on record additional facts) in W.P.(C) 7484/2023

- 1. This is an application seeking to place on record the fact that the petitioner did not undertake his travel to Philadelphia, United States of America (USA) as sought by him *vide* CM APPL. 12329/2025 in W.P.(C) 7456/2023 and CM APPL. 12320/2025 in W.P.(C) 7484/2023.
- 2. This Court does not appreciate the conduct of the petitioner in first citing grave urgency/necessity for travelling abroad, and on that basis securing the requisite order/s from this Court, and then cancelling the travel on the ground of "Ugadi Celebrations".
- 3. While expressing reservation about the conduct of the petitioner, the present applications are disposed of, taking on record the factual position as sought to be placed on record.

SACHIN DATTA, J

APRIL 3, 2025/r